

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 713 of 2020

IN THE MATTER OF:

Mr. Praful Nanji Satra

...Appellant

Versus

Vistra ITCL (India) Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Malak Bhatt, Advocate.

**For Respondent: Mr. Pradeep Sancheti, Sr. Advocate with
Mr. Prakash Shinde, Mr. Rohan Agrawal,
Mr. Nishit Dhruva and Mr. Almira Lasrado,
Advocates for R1-3.**

Mr. Devarajan Raman, Advocate for R-4, IRP.

O R D E R
(Virtual Mode)

10.02.2021 Learned Counsel for Respondent No. 1 states that certain copies of correspondence which were filed before the Adjudicating Authority have not been filed in the Appeal and he states that he wants to file those documents. One opportunity is given. Respondent No. 1 may file copies of documents which are stated to have been filed before the Adjudicating Authority when the Petition was decided, along with Affidavit within two weeks.

Parties may file 'Copies of Judgments' they want to refer and rely on, within two weeks separately.

List the Appeal 'For Admission (After Notice)' Hearing **05th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./md/